

**IN THE INCOME TAX APPELLATE TRIBUNAL, JABALPUR BENCH,  
JABALPUR (SMC)**  
(through Video Conferencing)

BEFORE SH. SANJAY ARORA, HON'BLE ACCOUNTANT MEMBER

ITA No.03/JAB/2015  
Assessment Year: 2006-07

Bhagwandas Shobhalal Jain Tobacco Products (P.) Ltd., Jabalpur (M.P.)  [PAN: AAACB 9382P]  (Appellant)	vs.	Addl. Commissioner of Income Tax, Range -1, Jabalpur   (Respondent)
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Appellant by	Sh. Dinesh Singhal, Advocate
Respondent by	Smt. Swati Agarwal, Jt. CIT
Date of hearing	03/08/2021
Date of pronouncement	03/08/2021

**ORDER**

Per Sanjay Arora, AM

This is an Appeal by the Assessee directed against the Order by the Commissioner of Income Tax (Appeals)-1, Jabalpur ('CIT(A)' for short) dated 04/8/2014, dismissing the assessee's appeal contesting its' assessment under section 143(3) of the Income Tax Act, 1961 ('the Act' hereinafter) for the Assessment Year (AY) 2006-07 vide Order dated 30/12/2008.

2. At the very outset, the Id. Counsel for the assessee, Sh. Singhal, would submit that the tax-effect of the assessee's appeal being low, it is not interested to prosecute its' instant appeal and, accordingly, seeks permission to withdraw the same. Ms. Agrawal, the Id. Sr. DR, on being asked, would state that the Revenue has no objection to the said withdrawal.

3. I have heard the parties and perused the material on record. The appeal, under the circumstances, is permitted to be withdrawn. The assessee's appeal is accordingly dismissed as withdrawn. I decide accordingly. This order, in its operative part, was dictated in the open court.

4. In the result, the assessee's appeal is dismissed.

*Order pronounced in the Open Court on August 03, 2021*

Sd/-  
(Sanjay Arora)  
Accountant Member

Dated: 03/08/2021

Copy of the Order forwarded to:

1. The Appellant: M/s. Bhagwandas Shobhalal Jain Tobacco Products Pvt. Ltd., 1221/3 Wright Town, Jabalpur, MP
2. The Respondent: Addl. Commissioner of Income Tax, Range -1, Jabalpur, MP
3. The Pr. CCIT, Bhopal
4. The CIT(A)-1, Jabalpur
5. The Sr. DR, ITAT, Jabalpur
6. Guard File

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